CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT (PA) MADE ON SATURDAY, DECEMBER 12, 2009 TO THE EQUITY SHAREHOLDERS OF

GOLECHHA GLOBAL FINANCE LIMITED

Regd. Office: 72, Santhome High Road, Mylapore, Chennai 600 004
Tel: (044) 24641782, 24951086, Fax: (044) 24934590, E Mail ID: golechha3@gmail.com

Attention of Shareholders/beneficial owners holding Shares in dematerialized form, is invited to the Public Announcement made on Saturday, December 12, 2009. The following changes may please be noted and acted accordingly.

I. The Schedule of activity stands revised and is as follows:

Activity	As per Original PA	Revised
Public Announcement (PA)	Saturday, December 12, 2009	Saturday, December 12, 2009
Corrigendum to PA		Thursday, February 25, 2010
Specified date	Friday, January 08, 2010	Friday, January 08, 2010
Last date for a competitive bid	Saturday, January 02, 2010	Saturday, January 02, 2010
Date by which Letter of Offer will be dispatched to Shareholders	Monday, January 25, 2010	Saturday, February 27, 2010
Offer opening date	Wednesday, February 03, 2010	Thursday, March 04, 2010
Last date for revision of Offer price/number of shares.	Wednesday, February 10, 2010	Thursday, March 11, 2010
Last date for withdrawal by Shareholders	Wednesday, February 17, 2010	Thursday, March 18, 2010
Offer closing date	Monday, February 22, 2010	Tuesday, March 23, 2010
Date by which acceptance /rejection would be intimated and the corresponding payment for the acquired Shares and/or the Share Certificate for the rejected Shares will be despatched	Tuesday, March 09, 2010	Wednesday, April 07, 2010

II. The Offer price as per Original PA was Rs.11/25 per Equity Share, fully paid up. This has been revised to Rs. 12/18(Rupees Twelve Paise Eighteen Only). The present promoters had, between February 21, 1997 and March 31, 1997 acquired Equity Shares in excess of the then existing limit under Reg. 11(1), thereby triggering an Open Offer. No open offer was made. The Offer price under this Offer has been revised to Rs. 12/18 being the consideration payable had an open offer was made at that time + interest for the delay in payment of consideration, calculated @ 10% p.a. The Equity Shares of the Target Company were infrequently traded during the 6 months proceeding the months of February 1997 and March 1997. The total consideration and interest has been worked out considering the following (a) The price paid for the acquisition, which is Rs. 1/- per Share. (b) Price of Rs. 3/60 being the price arrived at based on the parameters set out under Reg. 20(5)© including the Fair Value as per the formula in Supreme Court judgment in HLL vs. Employees case.(d) Interest of Rs. 8/58 calculated @ 10% p.a. on Rs. 3/60 for the delayed period (e) The delayed period is from February 27, 1997 the date on which consideration would have been paid had offer been made at that time till April 07, 2010 the scheduled date of payment of consideration under the present Offer.

III. In accordance with Regulation 28 of the SEBI (SAST) Regulations, the Acquirer has created additional Fixed Deposit for Rs. 61,000/- (Rupees Sixty One Thousand only) with The Federal Bank Ltd, Branch Manickpur, Vasai (West), 401 202 on February 22, 2010 and consequently the aggregate Fixed Deposit held in Escrow account is Rs. 25,61,000(Rupees Twenty five Lacs sixty one thousand only) which is more than 25 % of the total consideration payable under the Offer post revision of Offer Price, and lien has been noted in the Deposits in favor of Fedex Securities Ltd, Manager to the Offer.

ISSUED BY THE MANAGER TO THE OFFER

FEDEX SECURITIES LIMITED

FEDEX SECURITIES LIMITED

SEBI Regn. No. INM 000010163
3rd Floor, Jay Chambers, Service Road,
Adj. Western Express Highway, Vile Parle (East), Mumbai 400 057
Tel. Nos. (022) 26136460/61, Fax No. (022) 2618 6966
Contact Person : Shri. R. Ramakrishnan

On behalf of the Acquirers
ADVANI PRIVATE LIMITED
Registered Office : 3A, Garstin Place, 3rd Floor, Kolkata 700 001
Tel No. (033)22483331/22307018, Fax No. (033)2248 7502, Email id : advanipltd@yahoo.com

Place: Kolkata
Date: February 25, 2010